

in North Bihar and Assam. The short-term programme in these States can be completed over a period of about 6 to 7 years. The picture will become clearer and the estimates more firm as investigations progress and designs are drawn up. Similar measures required in relation to the problem of floods in other States will need a relatively small amount. The cost of the works can be reduced to a substantial extent by enlisting the co-operation of the people in various ways. Contribution in the shape of voluntary labour is an important form in which people can help while graded protection levies would be perfectly legitimate where protection works are undertaken at the cost of the State.

I may, in conclusion, express the conviction that the floods in the country can be contained and managed, and that the problem is capable of solution. It is obvious, however, that a programme of flood control on the scale visualised cannot be completed in a short time unless the energy of the people and the resources of the nation are mobilised effectively on a large scale. The administration and the people have both to share the responsibility and to undertake tasks of a huge magnitude in order that the country may be rid of the menace of floods.

Shri Veeraswamy (Mayuram—Reserved—Sch. Castes): The names of the Secretaries, Deputy Secretaries, your own name, and also the names of the Ministers have been written in Hindi and put up at the doorways of the office.....

Mr. Speaker: He cannot raise this point here. It is not a point for the House. He can see me in the Chamber and discuss.

Now, we will proceed to the Legislative business.

Pandit K. C. Sharma (Meerut Distt.—South): May I request the hon

Minister to circulate copies of the Statement among the Members?

Mr. Speaker: He has placed a copy of the Statement on the Table.

Shri Nanda: Copies of this also are available.

Mr. Speaker: They will be circulated.

HINDI NAME BOARDS

Shri Raghavaiah (Ongole): On a point of information, is it in the fitness of things on the part of the Chair to give a ruling before it hears the statement of an hon. Member?

Mr. Speaker: The Chair has completely grasped his point. In fact, this point was brought to my notice by some other Member of the Rajya Sabha. I know what he meant to say and I did scent something else as to the *bona fides* of the enquiry. It is not his inability to understand the Hindi boards, but the point is something else. Therefore, it is better that I get an opportunity of clearing my doubts about his *bona fides* by his seeing me in the Chamber rather than have the matter discussed in the House. It is not of such importance that the House may spend its time on it. The hon. Member will further note that there is a board at one place in which all places and numbers of the rooms are indicated in the English language. There is no difficulty at all on the part of Members to know the location of particular officers or Secretary or particular rooms. They are already there, apart from the fact that Members are conversant with those things during the last two years. He may see me in my chamber if he so likes.

INDIAN INCOME-TAX (AMENDMENT) BILL

The Minister of Finance (Shri C. D. Deshmukh): I beg to move for leave to introduce a Bill further to amend the